ITEM NO.13   COURT NO.12   SECTION IV-B

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26330/2014

(Arising out of impugned final judgment and order dated 16-05-2014
in LPA No. 203/2013 passed by the High Court Of Punjab & Haryana At
Chandigarh)

SURAT SINGH   Petitioner(s)

                              VERSUS

HARYANA BREWERIES LTD   Respondent(s)

(IA No. 52216/2023 - APPLICATION FOR TAGGING/DETAGGING)

WITH
SLP(C) No. 34218/2014 (IV-B)

SLP(C) No. 4401/2015 (IV-B)

SLP(C) No. 4404/2015 (IV-B)

SLP(C) No. 4407/2015 (IV-B)

SLP(C) No. 4406/2015 (IV-B)

SLP(C) No. 4400/2015 (IV-B)

SLP(C) No. 4405/2015 (IV-B)

SLP(C) No. 5101/2015 (IV-B)

SLP(C) No. 4402/2015 (IV-B)

SLP(C) No. 5104/2015 (IV-B)

SLP(C) No. 5086/2015 (IV-B)

SLP(C) No. 12134/2015 (IV-B)
(FOR APPLICATION FOR SUBSTITUTION ON IA 93139/2022
FOR APPLICATION FOR SUBSTITUTION ON IA 93148/2022
FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA
106413/2022
FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA
106416/2022)

SLP(C) No. 19907/2015 (IV-B)

(IA No. 1/2015 - CONDONATION OF DELAY IN FILING)

SLP(C) No. 19906/2015 (IV-B)
(IA No. 1/2015 - CONDONATION OF DELAY IN FILING)

Date : 05-12-2023 These matters were called on for hearing today.

CORAM :
        HON'BLE MS. JUSTICE HIMA KOHLI
        HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)   Mr. S N Bhat, Sr. Adv.
                    Mr. D P Chaturvedi, Adv.
                    Mr. Tarun Kumar Thakur, Adv.
                    Ms. Parvati Bhat, Adv.
                    Ms. Anuradha Mutatkar, AOR

                    Mr. Jawahar Narang, Adv.
                    Mr. Vivek Singh, AOR

For Respondent(s)   Mr. Pawan Mutneja, Sr. Adv.
                    Mr. Ashok Mathur, AOR
                    Mr. Viranjeet Singh, Adv.

           UPON hearing the counsel the Court made the following
                            O R D E R

1.   Delay if any, is condoned.

2.   We are not inclined to interfere with the order(s) impugned herein

under Article 136 of the Constitution of India.

3.   The Petitions for Special Leave to Appeal are dismissed. Pending

application(s), if any, are disposed of.

  (Geeta Ahuja)   (Nand Kishor)
Assistant Registrar-cum-PS   Court Master (NSH)